

ITEM NO.21

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 17757/2022

(Arising out of impugned final judgment and order dated 10-06-2022 in WP No. 3747/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

UTTAR PRADESH JUDICIAL SERVICES ASSOCIATION Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.149956/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.149957/2022-EXEMPTION FROM FILING O.T. and IA No.149955/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 31-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Ms. Mayuri Raghuvanshi, AOR
 Ms. Parvat Wali, Adv.
 Mr. Viyom Raghuvanshi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Tag with SLP (C) No. 12663 of 2022.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)